

Clarifications of the points raised during Pre-Bid Meeting in respect of Hybrid Court System in NCLT

SI No	Points on which clarification sought/suggestion given	NCLT Clarifications
1.	As per the line item no 3 (PTZ Camera) , we request you to kindly change 15 fps to 60 fps as all the latest Broadcast and Video Conferencing Cameras comes with minimum 60 fps.	Agreed. Please refer to the corrigendum
2.	<p>This Remote Control is functional only with the Recorders/Streaming Devices/ Media Processors which is missing in the BOQ. Hence, we would request you to kindly add this line item and below are the tender specifications floated in other Court Tenders for your kind reference :-</p> <p>“SITC of Recording, Streaming & Webcasting Hardware simultaneously, Built-in HDMI, 3G-SDI, IP & USB 3.0 Video Inputs with 1x Line In and 1x XLR Input, 2x HDMI Outputs, Can record upto any two inputs simultaneously in a single frame and as well as individual sources simultaneously. Should have minimum 1TB inbuilt storage and can be connected to local NAS storage/Server. The system should be able to support minimum 3 unicast streams.The recorded files should have the option of time and date stamp. OEM should be CE, FCC & RoHS Certified”</p> <p>Acceptable Makes: Lumens/ Mediapointe/ Mediasite/Vbrick</p>	As regards item No 14 (Remote Control Panel) of the List of Technical Specifications of Hybrid Hearing Set up per Court Room for NCLT attached with Bid Document, please refer to the Corrigendum
3.	In item number 11 Gooseneck Microphone, please confirm if you need microphone with or without desktop base stand.	Gooseneck Microphone with on-off Switch & Desktop Base Stand is needed. Please refer to the Corrigendum in this regard.
4.	In item number 12 Audio Mixer, please amend the number of channels required from 16 to 14 as you would not need more than 10 inputs in one room. Also, sampling rate of the mixer for installation, should be 24 bit/48 kHz as 192kHz is used in live concerts or events. You have	Not Agreed to

	already asked for 24-bit/48kHz in item number 13 Digital Signal Processor.	
5.	We would request you to add Allen & Heath as an approved make in item number 13 and Quest as an approved make in Speakers and Amplifiers.	The list of Makes for items in the List of Technical Specifications of Hybrid Hearing Set up per Court Room for NCLT attached with Bid Document, is not exhaustive. However, it is agreed to include any other Make which is equivalent of the Specifications or better. Please refer to the Corrigendum in this regard.
6.	We would like to have confirmation from NCLT that we could propose a Hard codec based VC Solution by replacing the PTZ Camera, Camera Mount, Multiviewer or Mixer, Matrix Switcher with an integrated Hardware based VC system, without loosing on the functionality.	Does not arise
7.	Please make MAF and quoted make n model declaration as mandatory.	Does not arise
8.	We also would like to request you to extend the SITC time and make it 120 days from date of PO.	Agreed for 60 Days. Please refer to the Corrigendum in this regard.
9.	Please confirm that the 2 years AMC does not require any manpower as it is mentioned in the tender.	Manpower requirement during the AMC will be negotiated nearing end of the warranty period
10.	Suggested additional items to be included in BOQ for live Streaming: (i) Web Conferencing Platform (ii) Software for Streaming Solution (iii) Streaming Infrastructure (iv) Storage for Streaming Infrastructure (v) Network	Not Agreed to
11.	As per the line-item number 8. HDMI Splitter, we request you to kindly remove Anti-Oxidation & Anti-corrosion Input and output interface as they are not signal transmission specs and to change the Operating temperature to 0° C– 40° C and OH to 20%-90%.	Not Agreed to
12.	As the system is HDMI based, we request you to kindly add HDMI Transmitter and Receiver in the BoQ to enhance the reliability of the system. HDMI cables runs perfectly till the distance of 10mtrs. Above 10 Mtrs we suggest Transmitter and Receiver which will extend the signal and helps in smooth functioning of the system.	Not Agreed to
13.	It is therefore suggested to remove 40/20 %	BoQ is for total hybrid solution and

	local component limit under the MII clause on individual items and apply it to the complete SITC value of the project.	MII Provisions would apply accordingly
14.	It is requested to include "Datavideo" also as acceptable make particularly for PTZ cameras, Camera mounts, multi-viewer and switchers.	Please refer to NCLT Clarification in response to Item No 5.
15.	Details for streaming platforms such as (YouTube/Facebook/Own platform), protocol (RTM/RTP/UDP), resolution (SD/HD/UHD) and provision of Internet bandwidth for streaming is not mentioned in the tender. There is no clarity whether Internet bandwidth will be provided by NCLT or it has to be arranged by the bidder and also who will pay the recurring monthly rental charges for the internet. Please share more clarity on the same.	Not Agreed to
16.	A rough sketch/photograph of all 31 locations where the hybrid court system is to be installed may be shared for estimation of onsite civil works, cable routing, power distribution, technical furniture etc. This will save execution time and expedite installation and commissioning.	The measurements of 29 functional courtrooms is attached. Two more courts may be set up in any of the existing Benches.
17.	Clause 25 of scope of work specifying penalty for delay in execution may be changed from 1% per day to 1% per week or part thereof subject to a maximum of 10% of contract value.	Agreed for penalty of 1% per-week on pro-rata basis for each location. Please refer to the Corrigendum in this regard.
18.	It should be clarified if the AMC of 2 years after expiry of warranty period of 3 years will be inclusive of operating manpower charges or only the equipment maintenance cost excluding manpower charges.	Please refer to NCLT Clarification in response to Item No 9.
19.	The turn around time (TAT) should be applicable during AMC period only as the bidder can procure spares and stock at site to comply the strict turn around time of 24hrs. The TAT should not apply during warranty period.	Please refer to Clause 49 of the Scope of Work and Additional Terms & Conditions
20.	Repair of major equipment such as PTZ cameras depends on the time taken by OEM. It is not feasible to repair such equipment in the Turn Around Time of 24 hrs prescribed in the tender. Hence the bidder should be allowed maximum time of 1 month for repair/servicing of equipment during the warranty period. However, the bidder should make the system operational with standby equipment within 3 working days.	
21.	The interconnections from Camera to switcher/multi-viewer provided in the specifications is HDMI. The HDMI cables are	Please refer to NCLT Clarification in response to Item No 12.

	bulky and lossy as they carry power. Also, they can support up to 10 mtr only. A better solution would be to go for IP or SDI based solution.	
22.	As per Bid and specifications of item, there mentioned approved Make or Better, so here what the means of Better	Please refer to NCLT Clarification in response to Item No 5.

Measurements of Court rooms in Benches (Feet by Feet)

Bench	Court 1	Court 2	Court 3	Court 4	Court 5	Court 6
New Delhi	40.5 by 25.2	25.5 by 7.6	25.8 by 7.7	25.3 by 7.2	25.5 by 7.2	
Mumbai	26 by 25	26 by 25	26 by 25	26 by 25	26 by 25	26 by 25
Ahmedabad	41 by 18	41 by 18				
Kolkata	35 by 23.5	35 by 23.5				
Hyderabad	40 by 30	40 by 30				
Chennai	38 by 26	38 by 23				
Chandigarh	33-9 by 33	33 by 28-8				
Jaipur	36 by 24					
Allahabad	37.5 by 20.25					
Guwahati	29-6 by 22					
Cuttack	39 by 17					
Amravati	28 by 25					
Bengaluru	32 by 21					
Kochi	34 by 21					
Indore	43 by 20					